

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH**

CP/CA No. 129(ND)/2016

IN THE MATTER OF:

Amar Pal Singh

.... **APPLICANT / PETITIONER**

Vs

Manila Resorts Pvt. Ltd. & Ors.

.... **RESPONDENT**

SECTION:

Under Section 241/242

Order delivered on 08.02.2018

Coram:

**CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT**

**S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

For the PETITIONER

**:- Mr. Robin R David, Advocate
Mr. Febin M Varghees, Advocate**

For the RESPONDENT

No. 1

**:- Mr. S. Janani, Advocate
Mr. Puyush Kalra, Mr. Apar Gupta, Garima Jain,
Ms. Disha Gupta, Soner Babbar and Mr. Rohit
Dhingra Advocates**

For the RESPONDENT

No. 2 to 5

:- Mr. Deepak Goel, Advocate

For the RESPONDENT

No. 4

**:- Mr. Virender Ganda, Sr Advocate
Mr. Rakesh Kumar, Ms. Preeti Kashyap, P. K.
Sachdeva, Ms. Shelly Khanna and Ms Chetna Bisht
Advocates**

ORDER

To come up for hearing with CP. No. 129(ND)/2016

Sdl -

**(M. M. KUMAR)
PRESIDENT**

Sdl -

**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**